

NATIONAL COMPANY LAW TRIBUNAL

KOLKATA BENCH
KOLKATACP(IB)No.614/KB/2019
CA(IB)No.1513/KB/2019

Present: 1. Hon'ble Member (J), Shri M.B. Gosavi

2. Hon'ble Member (T), Shri Virendra Kumar Gupta

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th November 2019, 10:30 A.M

| Name of the Company | Aris Capital Pvt. Ltd. Vs. Fort Projects Pvt. Ltd. | | |
|---------------------|--|------------------------|---------------------|
| Under Section | 7 IBC | | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

| | | | |
|----|---|------------------------|-----------------------------|
| 1. | Adv. S.K. Singh | For Financial | For S.K. Singh |
| 2. | Adv. Ravi Bhatnagar | Creditor | G, Adv. Ravi Bhatnagar |
| 3. | For Deep K.S. Goenka | IRP | IRP 18/11/19 |
| 4. | Pranay Agarwal, Adv Ankita Baid, Adv | } For IRA | Pranay |
| 5. | Mrs. Manjiv Agarwal | | |
| 6. | Mrs. Bajrang Manot | } For Corporate Debtor | Bajrang Manot 18/11/2019 |

ORDER

The Ld. Counsel for the Financial Creditor and the Ld. Counsel for the Corporate Debtor appears.

The Ld. Insolvency Resolution Professional and the Ld. Counsel for the Insolvency Resolution Professional appears.

The Application CA(IB) No. 1513/KB/2019 is filed by the Financial Creditor under Rule 11 of the NCLT Rules, 2016 for withdrawal of the main CP on ground of settlement of the dispute in between the parties.

We have heard all the Ld. Counsels.

The Committee of Creditors is yet to be formed. Since the parties have settled the dispute and the fees and claims filed before the Insolvency Resolution Professional have also been settled, we allow the withdrawal under Rule 11 of the NCLT Rules, 2016.

The matter stands withdrawn.

The CA(IB) No. 1513/KB/2019 and CP(IB) No. 614/KB/2019 are, accordingly, disposed off as withdrawn.

Sd

(Virendra Kumar Gupta)
Member(Technical)

Sd

(Madan B Gosavi)
Member(Judicial)